



2026:AHC:62844

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 1327 of 2026

Mohd Shoiab

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s) : Anil Kumar Srivastava, Kartikey
Srivastava

Counsel for Opposite Party(s) : G.A.

Court No. - 72

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. The present application has been moved seeking anticipatory bail in Case Crime no. 201 of 2025 under Sections 126(2), 140(1), 308(5) of B.N.S., Police Station Mundha Pandey, District Moradabad with the prayer that in the event of arrest, the applicant may be released on bail.

2. This Court on 11.02.2026 passed the following order:-

"1. Heard Sri Anil Kumar Srivastava, learned counsel for the applicant, Sri B.P. Singh, learned A.G.A. for the State and perused the record.

2. The present application has been moved seeking anticipatory bail in Case Crime no. 201 of 2025 under Sections 126(2), 140(1), 308(5) of B.N.S., Police Station Mundha Pandey, District Moradabad with the prayer that in the event of arrest, the applicant may be released on bail.

3. It is contended by learned counsel for the applicant that name of the applicant has surfaced in the confessional statement of co-accused Raza Chaudhary. It is further submitted that co-accused Mursaline has already been enlarged on anticipatory bail by this Court vide order dated 09.12.2025 passed in CrI. Misc. Anticipatory Bail Application No.10047 of 2025. It is further submitted that another co-accused Haris has also been enlarged on anticipatory bail by this Court vide order dated 02.2.2026 passed in CrI. Misc. Anticipatory Bail Application No. 18 of 2026. Applicant has no criminal history to his credit.

4. *On the other hand, learned A.G.A. submits that he has not received instructions in the matter as yet.*

5. *Considering the facts and circumstances of the case and without expressing any opinion on the merits of the case, let the applicant Mohd Shoiab in the event of his arrest, be released on interim anticipatory bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned till 25.3.2026 with the following conditions :-*

(i) The applicant shall not tamper with evidence and that he would appear before the trial Court on the date fixed unless exempted by the Court concerned;

(ii) The applicant shall not directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her/them from disclosing such facts to the Court or to any police officer;

(iii) The applicant would co-operate during trial and would not misuse the liberty of bail.

(iv) The applicant shall not leave India without prior permission of the Court concerned.

6. *In default of any of the conditions, the prosecution shall be at liberty to file appropriate application for cancellation of the interim anticipatory bail granted to the applicant.*

7. *Put up this case as fresh on 25.3.2026 at 02.00 p.m. 8. In the meantime, learned AGA is directed to obtain instructions in the matter by the next date fixed."*

3. Today, when the case has been called on, Learned AGA has stated that he has received instructions.

4. Learned counsel for the applicant has reiterated the submissions made before this Court as recorded in the earlier order dated 11.02.2026.

5. Learned AGA has opposed the prayer for anticipatory bail, however, could not dispute the fact that similarly situated co-accused Mursaline and Haris have been granted anticipatory bail by this Court.

6. I have considered the submissions made by Learned counsels for the parties.

7. The applicant has not been named in the FIR. His name has surfaced in

the confessional statement of the similarly situated co-accused Hasan. The case of the applicant is on a similar footing to that of the co-accused Mursaline and Haris, who have been granted anticipatory bail by this Court. The applicant is not reported to have any criminal antecedents.

8. In view of the submissions made before this Court as well as material collected during investigation, I deem it appropriate to confirm the interim order and grant the anticipatory bail to the applicant, **Mohd Shoiab**, in the aforesaid case crime on the same terms and conditions as discussed in the earlier order dated 11.02.2026.

9. The anticipatory bail application is ***allowed***.

(Rajiv Lochan Shukla,J.)

March 25, 2026

A. Pandey